

(d) No, Sir. Besides extending concessionality in the rates of interest for the dominant sectors of the rural economy, banks are also endeavouring to increase the flow of credit into rural areas. Banks have been asked to achieve a credit: deposit ratio of 60 per cent in rural and semi-urban branches. They have also been asked to raise the share of Direct Finance to agriculture to the level of 15 per cent by March 1985 and 16 per cent by March 1987. Banks' branch expansion plans are also biased in favour of rural areas.

(e) Does not arise.

Renovation of Aerodromes for non-Aligned Conference

3285. SHRI NAVIN RAVANI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that certain aerodromes were renovated due to the Non-aligned Conference;

(b) if so, the names of those aerodromes;

(c) the details of work done; and

(d) what were the facilities provided at Delhi Aerodrome to the delegates which are attending the Conference?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHEED ALAM KHAN): (a) and (b). Yes, Sir. Bombay, Calcutta and Delhi airports were renovated for the Non-Aligned Conference.

(c) The main improvements made at these airports are listed below:

Delhi Airport:—

1. Resurfacing of Runway 15/33 upto Air Force Tech. Area

2. Modification to the conveyor Belt in the International Departure Building.

3. Provision of housing for x-ray scanners in the International Departure Building.

4. Improvements in landscaping, construction of compound wall, repainting etc.

Calcutta Airport:—

Recarpeting of Parking bays/runways.

Bombay Airport:—

1. Renovation/modification of the existing VIP lounge in Terminal I.

2. Recarpeting and repainting of some areas.

(d) Keeping in view the Security requirements, VIP aircraft were parked in Delhi airport and the new International Departure terminal was used exclusively for NAM delegates. Procedures were streamlined to facilitate quick clearance.

Proceedings against cinema artists under Income Tax Act in Madras

3286. SHRI D. S. A. SIVAPRAKASHAM: Will the Minister of FINANCE be pleased to state:

(a) whether Income Tax authorities in Madras ever took proceedings under Section 222 of the Indian Income Tax Act, read with Second Schedule to recover the dues from the defaulters from the Cinema field in the category of present Actors and past Actors and studio owners for the past three years;

(b) if so, the names of such parties concerned; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (c). The Department collects periodically information about Film Artists against whom Income Tax demands exceeding Rs. 1 lakh are outstanding. But the information about studio